
Dr. Vijay Giri Goswami Vs State Of Chhattisgarh And Ors

Writ Petition (S) No. 6606 Of 2019

Court: Chhattisgarh High Court

Date of Decision: Aug. 28, 2019

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Vaibhav Shukla, Chandresh Shrivastava

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The challenge in the present writ petition is to the order of transfer Annexure P-1 dated 08.08.2019. Vide the said impugned order the petitioner has

been transferred from Bastar to Baloda Bazar.

2. Substantial ground on which the petitioner is challenging the impugned order is that he has got only 8 month's of service left for retirement and

under the transfer policy of the State Government the person who has got less than 1 year's service left for retirement should not have transferred.

3. Given the aforesaid contentions and transfer policy of the State Government, let petitioner make a detailed representation within a period of 10 days

from today and on receipt of the representation, the respondents shall take a decision within a period of 45 days.

4. Till the representation of the petitioner is decided, the effect and operation of the impugned order Annexure P-1 shall remain stayed so far as the

petitioner is concerned.

5. With the aforesaid observations, the writ petition stands disposed of.